

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 154 of 2021**

**IN THE MATTER OF:**

**Sanjay Gupta**

**...Appellant**

**Versus**

**Amit Jain**

**Resolution Professional of Neesa Leisure Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Garvit Khandelwal, Mr. Prithu Garg, Advocates.**

**For Respondents: Mr. Karan Kohli, Advocate for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**25.03.2021:** Shri Prithu Garg, Advocate representing the Appellant submits that the Appellant has filed an Amendment Application to comply with order dated 4<sup>th</sup> March, 2021 as regards filing of appeal by Appellant in his capacity as Guarantor and not as Member of Suspended Board of Directors as also to array ARCIL as party Respondent. The application is said to have been filed through email. Appellant shall file a hard copy thereof and Registry will place the same on record.

Post the matter 'for admission (fresh case)' on **7<sup>th</sup> April, 2021**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*